

Name of the Corporate Debtor: JBM SHELTERS PRIVATE LIMITED (IN LIQUIDATION) (CIN : U45200TN2006PTC060909)
Date of Commencement of CIRP: 07th September 2021; Date of Commencement of Liquidation: 12th September, 2023

LIST OF STAKEHOLDERS AS ON 11TH NOVEMBER 2023

Filing under clause (d) of sub-regulation (5) of regulation 31 the IBBI (Liquidation Process) Regulations, 2016

Sl NO	Category of creditor	Claims Received		Claims Admitted	Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Details in Annexure	Remarks, if any
		No. of claims	Amount						
1	Secured financial creditors belonging to any class of creditors	-	-	-	-	-	-	-	-
2	Unsecured financial creditors belonging to any class of creditors	2	1,18,65,524	68,86,909	-	49,78,615	-	Annexure 1	-
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	1	1,75,56,329	1,70,91,041	-	4,65,288	-	Annexure 2	-
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	37	1,88,16,72,911	1,79,63,82,433	-	8,52,90,478	-	Annexure 3	-
5	Operational creditors (Workmen)	-	-	-	-	-	-	Annexure 4	-
6	Operational creditors (Employees)	10	23,75,820	18,39,242	-	5,36,578	-	Annexure 5	-
7	Operational creditors (Government Dues)	3	22,78,907	21,85,102	-	93,805	-	Annexure 6	-
8	Operational creditors (other than Workmen and Employees and Government Dues)	4	22,22,052	48,624	-	21,73,428	-	Annexure 7	-
9	Other creditors, if any, (other than financial creditors and operational creditors)	21	5,96,29,588	2,26,84,137	-	3,69,45,451	-	Annexure 8	-
	Total	78	1,97,76,01,131	36	1,84,71,17,488	13,04,83,643		Annexure 9	

Note:

- The Liquidator prepared the list of stakeholders based on the claims received in the Liquidation process as on 11th Nov. 2023 and the claims shared by the Resolution Professional to the Liquidator.
- The Liquidator rejected the claims which was received after the due date of submission of claims (i.e) 12th October 2023. However, if those claimants had submitted their claim during CIRP process and the same were considered by the Liquidator for adjudication.
- The Liquidator reviewed the claim forms received from the Resolution Professional which were submitted during the CIRP period. These claims are not figuring in the list of creditors filed by the RP with the Insolvency and Bankruptcy Board of India (IBBI) and these claimants have not submitted their claims during the Liquidation process. The Liquidator has sent emails to all these claimants advising them to submit the necessary documents to substantiate their claim. The Liquidator then adjudicated these claims based on the documents submitted by them and also based on the available documents submitted during CIRP. Further, as the Resolution Professional has not shared the date of receipt of claim forms, the Liquidator is unable to capture the date of receipt of the same in the relevant column.
- The Liquidator has advised the claimants (whose email address are available in the claim form) the decision regarding admission or rejection of their claim along with the classification of their debt and how the admitted debt will be dealt as per Sec 53 of IBC, 2016. Further, the Liquidator will publish the list of stakeholders in the website of the JBM Shelters Private Limited (<http://jbmsheltersliq.com/>), and the website of IBBI (<https://ibbi.gov.in>).
- The Liquidator has sent emails to all the Other Stakeholders and Unsecured Financial Creditor claimants seeking their confirmation relating to their relationship status with the Corporate Debtor. For which, a few of the claimants have responded with their status of relationship with the Corporate Debtor. The Liquidator has updated the same as "Yes" or "No" in Annexure 4 and 9 based on their response. Further, the Liquidator has identified a few of the related parties from the audited financial statement of the Corporate Debtor and updated the status accordingly, irrespective of the responses received from the claimant. In case of no responses and the non-availability of the disclosures in the audited financial statements, the Liquidator is unable to comment on their relationship status with the Corporate Debtor and hence has not assigned any voting rights for those claimants in the SCC, pending ascertaining their relationship with the corporate debtor.

For JBM SHELTERS PRIVATE LIMITED

S. Venkataraman
S. VENKATARAMAN
Liquidator



Regn. No. IBBI/PA-002/IP-NO1066/2020-21/13433